

done about it? This is a sort of clarification. Why there is an allocation of Rs. 1.88 million especially under classification 'for liberation of Kashmir'?

SHRI B. R. BHAGAT: We knew about it. We have taken it up with them. Actually I have taken it up personally with the Foreign Minister of that country when he was here recently. Our Ambassador also has taken it up with them. First they said that they were not aware of it. Then they said they will look into it. Then they did look into it. Then we have said that this is a very, very negative factor, undesirable factor in providing such big sum for liberation of Kashmir. Then again they came out and said that this a very small sum and was done by mistake. They have advanced various pleas; and said that there is such a provision in the Pak-budget for so-called liberation of Kashmir. We have strongly taken it up with them.

श्री जे. के. जैन : सभापति महोदय, मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि जो पाकिस्तान अधिकृत काश्मीर में हवाई अड्डे बनाए जा रहे हैं उसमें चीन की मदद मिल रही है और अभी हाल में क्या चीन विशेषज्ञों का एक दल इन हवाई अड्डों के निरीक्षण के लिए वहाँ गया था ? यदि ऐसा है, तो क्या चीन की सरकार के साथ भारत की सरकार ने किसी प्रकार का कोई प्रोटेस्ट किया है ?

SHRI B. R. BHAGAT: Sir, we have protested to the Chinese Government also and the Government's position is very clear and categorical. Our Government's reaction in this regard has been expressed on different occasions that neither Pakistan nor China has any *locus standi* in POK. Any such action by Pakistan individually or in joint collaboration with China in any area which is an

integral part of India is illegal and has a bearing on our security.

SHRI S. W. DHABE: Mr. Chairman, Sir, I would like to know from the Minister, whether the action of Government will limit only to lodge protests? When was this protest lodged? Whether the Government of India are aware of the air-bases being constructed in POK? In view of the Pakistan's confrontation and involvement in Punjab, will the Government give any time-limit to vacate our area or dismantle their air-bases in POK?

SHRI B. R. BHAGAT: Sir, what is the last part of his question?

SHRI S. W. DHABE: Will you give them any time-limit to vacate our area?

SHRI B. R. BHAGAT: Sir, I do not know what is the suggestion of the hon. Member in this?

SHRI S. W. DHABE: Sir, I have already asked what is the logic of raising protest? What further action you are taking?

SHRI B. R. BHAGAT: We take all appropriate action. Protest is one of them and it is brought to their notice that they are doing an illegal thing. More than that, I do not know. If the hon. Member has any other suggestion let him come forward. (*Interruption*).

Industrial schemes submitted by Uttar Pradesh Government for inclusion in the Seventh Five Year Plan

*225. **SHRI ANAND PRAKASH GAUTAM:** Will the PRIME MINISTER be pleased to state:

(a) what are the details of the new industrial schemes including expansion of existing units submitted by the Uttar Pradesh Government particularly for backward districts and rural areas for inclusion in the Seventh Five Year Plan; and

(b) what action the Central Government have taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI AJIT PANJA). (a) and (b) A statement is laid on the Table of the House.

Statement

In the Seventh Five Year Plan proposals submitted to the Planning Commission, the State of Uttar Pradesh had proposed industrial schemes under the following broad heads:

	(Rs. in crores)
	Outlay proposed
1. Village & Small Industries	269.00
2. Large and Medium Industries	785.00
3 Mining	31.00
	1085.00

These covered programmes under Small Scale Industries, Industrial Estates, Khadi & Village Industries,

Handlooms, Power Looms, Handicrafts and Sericulture under Village and Small Industries Programmes of the State Corporation for Textiles, Cement, Electronics, Sugar etc., State Industrial and Financial Corporation, Development of infrastructure and Mineral Industries.

The proposals submitted by the Government of Uttar Pradesh were examined by Working Groups for Village and Small Industries and Large and Medium Industries. The proposals were also discussed subsequently at the level of the Planning Commission with the Chief Minister of U.P.

Considering the availability of resources and inter se priorities for various sectors on outlay of Rs. 171.50 crores for Village and Small Industries, Rs. 399.63 crores for Large and Medium Industries and Rs. 28.60 crores for Mining were suggested by the Planning Commission. A statement indicating distribution of outlay is given below:—

(in crores)

1	2	3 Outlay Proposed by State Govt.	4 Outlay suggested by Planning Commission
(a) Village & Small Industries			
1. Small Scale Industries		94.75	49.86
2. Industrial Estates		24.00	8.00
3. Khadi & Village Industries		29.00	16.45
4. Hand-loom		75.75	66.79
5. Power-loom		1.25	0.50
6. Handicrafts		28.25	20.50
7. Sericulture		20.00	15.40
	SUB-TOTAL :	269.00	171.50
(b) Large & Medium Industries			
1. U.P. Textile Corporation		102.50	45.00
2. U.P. State Cement Corporation		21.00	15.00
3. Pradeshia Industrial and Investment Corporation		146.50	80.00
4. U.P. State Industrial Development Corporation		54.00	30.00
5. U.P. Electronics Corporation		51.00	35.00
6. U.P. Financial Corporation		40.00	25.00
7. Tool Room		5.00	2.00

1	2	3	4
8.	Auto Tractors Ltd.	20.00	5.00
9.	Land Acquisition	5.00	2.00
10.	Infrastructure facilities	38.00	10.00
11.	Industrial Potentiality and Feasibility Reports	2.00	1.00
12.	NOIDA	15.00	10.00
13.	Subsidy on Generating Sets	16.00	6.00
14.	Staff for Heavy Industries Section	0.25	0.25
15.	Subsidy for Backward Area Projects	8.75	3.00
16.	Hill Area Schemes (K&G Vikas Nigam)	10.00	5.38
17.	Sugar Industry	250.00	125.00
Sub-TOTAL :		785.00	399.63
(C) Mining		31.00	28.60
TOTAL :		1085.00	599.73

These programmes are spread all over the State and separate details for the backward and rural areas are not available.

SHRI ANAND PRAKASH GAUTAM: Sir, according to the statement laid on the Table of the House, the outlay suggested by the Planning Commission for the industrial development of Uttar Pradesh is Rs. 599.73 crores. I would like to know from the hon. Minister, Sir, what was the allocation made for the industrial development of Uttar Pradesh in the Sixth Five Year Plan?

SHRI AJIT PANJA: Sir, so far as the allocation made for the industrial development of Uttar Pradesh in the Sixth Five Year Plan is concerned the details are not with me but the thrust of the question is how the percentage has been increased. Sir, when we make some allocation after discussion with the study group and thereafter with the Chief Minister of the concerned State, certain priority sectors are decided. Sir, for development of industries, first we found that for 11 crores of population the energy was very poor. In fact, Sir, in the Sixth Plan, at the beginning, we found that it was only 3,340 M.W. The Sixth Plan target was 1972 M.W. but achievement was 902 M.W. So far

as target in the Seventh Five Year Plan is concerned, it is 1,714 M.W. and for this reason, 32.6 per cent of the total allocation of Rs. 10,447 crores has been allocated to power. Thereafter, we found that it is necessary for irrigation and flood control because the statistics show that 75 per cent of the entire economy is basically agrarian and the workers are 75 per cent. Therefore, Sir, the second sector for which priority is given is irrigation and flood control, i.e. 21 per cent of the total Budget and that is why industrial sector has been given 5.7 per cent.

SHRI ANAND PRAKASH GAUTAM: Sir, according to population, the U.P. State is a biggest State in the country and it is industrially backward. The State of Uttar Pradesh is also the home State of our Prime Minister. The credit deposit ratio for U.P. in the last years was 43 to 45 per cent in comparison to 80 to 86 per cent of the other States of the country. What are the reasons?

MR. CHAIRMAN: What is the reason for low credit deposit ratio in U.P.?

SHRI AJIT PANJA: Sir, as I said, certain priority sectors have to be

looked into. The industrial climate in U.P. is becoming favourable, we have to look into first the infrastructure of the industries and that is why, credit deposit ratio being low, we are giving priority to certain generating units so that development process starts and the credit deposit ratio increases.

SHRI P. N. SUKUL: Sir, I was just going to ask this very question—it has been asked.

श्री सत्यपाल मलिक : श्रीमान, छोटी पंचवर्षीय योजना में उत्तर प्रदेश की केन्द्रीय परियोजनाओं का 2.15 प्रतिशत मिला। सातवीं योजना में कितना मिलेगा यह मैं जानना चाहता हूँ ?

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Involvement of officers of the Chandigarh Administration in Lottery Fraud

*226. SHRI SHANKER SINH VAGHELA:

SHRI KAILASH PATI MISHRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news report which appeared in the 'Indian Express' of 15th March, 1986 to the effect that the Chief Commissioner and Finance Secretary of the Chandigarh Administration along with some top business houses of the region have figured in a lottery fraud case allegedly trying to defraud the State by about Rupees 1.43 crores, if so, what are the details in this regard; and

(b) whether in spite of these findings by the Central Bureau of Investigation, the said Chief Commissioner who was due to retire has been given an extension till further orders if so, what are the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir. Government is aware of the newspaper report.

A case has been registered by the Central Bureau of Investigation and the matter is under investigation. Meanwhile, a writ petition has also been filed by Shri B. R. Bajaj, former Finance Secretary and this is pending in the High Court of Punjab and Haryana.

(b) There are no findings yet by the Central Bureau of Investigation against the former Chief Commissioner.

Seizure of charas, heroin, gold and foreign currency in Delhi

*227. SHRIMATI SUDHA VIJAY JOSHI:

SHRI KALPNATH RAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the details of cases of unearthing and seizures in Delhi in recent weeks of huge quantities of charas, heroin, gold and foreign currency;

(b) what are the details of investigations made into these cases; and

(c) what steps are being taken to arrest the smugglers indulging in such activities in and around the capital?

THE MINISTER OF HOME AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) During 1986 and upto 4th May, 1986, Delhi Police has seized 1490.118 kgs. of charas and heroin. The Department of Revenue, Ministry of Finance has upto 30th March, 1986 seized foreign currency worth Rs. 61.44 lacs and the Custom Collectorate, Directorate of Revenue Intelligence, Ministry of Finance has seized Rs. 2.41 crores worth of contraband gold during the same period.

(b) As the cases are at various stages of investigation, it may not be expedient to disclose the details at this stage.